

(2017) 05 RAJ CK 0109
In the Rajasthan High Court
Case No : 2665 of 2016

Mahima Sharma, D/o Shir Mahendra Kumar Sharma	APPELLANT
Vs	
The Controller of Examination, Central Board of Secondary Education	RESPONDENT

Date of Decision : 23-05-2017

Acts Referred:

Citation : (2017) 05 RAJ CK 0109

Hon'ble Judges : Alok Sharma

Bench : SINGLE BENCH

Advocate : Kamlesh Pareek, ?M.S. Raghav, ?Atish Jain

Final Decision : Disposed

Judgement

1. This petition has been filed for a direction to the respondent Central Board of Secondary Education (CBSE) for correction of the name of petitioner's father's name in the mark-sheet and the certificate of secondary school examination 2013 issued on 30-5-2013 by CBSE on the application moved before it.
2. Mr. M.S. Raghav, counsel for the CBSE in view of the judgment of this court in the case of Virendra Kumar Meel Vs. UOI & Others, SBCWP No.13110/2015 decided on 14-9-2015, has submitted that the petitioner's application for change of her father's name from "Mahendra Sharma" to "Mahendra Kumar Sharma" in the certificate and mark-sheet of secondary school examination 2013 will be considered afresh in accordance with the bye-laws of CBSE for the purpose as standing prior to 25-6-2015.

3. In view of submission of Mr. M.S. Raghav, it is directed that the petitioner's application for change of her father's name from "Mahendra Sharma" to "Mahendra Kumar Sharma" in the certificate and the mark-sheet of the secondary school examination 2013 be considered in accordance with the bye-laws of CBSE for the purpose as obtaining prior to 25-6-2015. The requisite exercise be completed within a period of four weeks from the date of receipt of a certified copy of this order.

4. The petition stands disposed of accordingly.